

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

1. C.P. (IB)/458(MB)2024

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **08.07.2024**

NAME OF THE PARTIES: Mahipal enterprises  
Vs  
Dolce pharmaceuticals private limited

**Appearance**

For Applicant : Prakhar Tandon I/b Niranjan Karmakar

For Respondent : None Appeared

SECTION 9 OF THE IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

Issue Notice to the respondent returnable on **30.08.2024**.

Registry is directed to make available the copy of the notice, postal receipt and track report/ acknowledgement before the next date of hearing.

The petitioner is also directed to serve the notice on the Respondent, along with the copy of application/petition (if not already served) and shall file service affidavit along with copy of notice, postal receipt, track report, email etc. well in advance so that the same is defect free and reflected on DMS before the next date of hearing.

Report/Reply be filed within **3 weeks** from the receipt of application.

*Sd-*

CHARANJEET SINGH GULATI  
Member (Technical)  
---Arif---

*Sd-*

LAKSHMI GURUNG  
Member (Judicial)